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Central Administrative Tribunal Principal Bench

C.P. No. 187 of 2000 in O.A. No. 729 of 2000

New Delhi, dated this the ________October, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A) HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Dr. M. Pandey, S/o late Shri R.P. Pandey, Principal, Kendriya Vidyalaya Sangathan, Regional Office, JNU Campus, New Mehrauli Road, New Delhi-110067.

.. Applicant

(In person)

Versus

- Mr. H.M. Cairae.
 Commissioner,
 Kendriya Vidyalaya Sangathan,
 18, Institutional Area,
 Shaheed Jet Singh Marg,
 New Delhi-110016.
- Mr. D.K. Shrivastava,
 Jt. Commissioner (Admn.),
 K.V. Sangathan,
 New Delhi.
- Mr. V.K. Gupta,
 Asst. Commissioner (Admn.),
 K.V. Sangathan, New Delhi.
- 4. Mr. G.D. Sharma,
 Asst. Commissioner (Admn.),
 K.V. Sangathan,
 New Delhi.

... Respondents

(By Advocate: Shri S. Rajappa)

ORDER

MR. S.R. ADIGE, VC (A)

Heard both sides C.P. No. 187/2000 alleging contumacious non-compliance of the Tribunal's order dated 2.7.99 in O.A. No. 729/98.

(10)

- In O.A. No. 729/98 applicant had respondents' order dated 30.10.98 impugned transferring him to Rajasthan which was later on modified to Dharbanga. After hearing both 'parties the O.A. was allowed by order dated 2.7.99 and respondents were directed to consider transferring applicant within Delhi itself, or to a place near Delhi. The intervening period was specifically directed to be regularised by grant of appropriate leave, and to release her pay and allowances accordance with rules and instructions along with posting orders within four weeks from the date of receipt of a copy of the order.
- 3. Applicant asserts that despite several reminders, no payment has been made to him for the intervening period, while respondents contend that the payment of leave salary for the interevening period between 10.11.98 and 22.8.99 can be made to applicant only after he makes an application for leave.

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4. In this representation dated 15.2.2000 (copy at Annexure I) to respondent it is clear that applicant seeks that this intervening period be treated as on duty.



5. In view of the clear directions of the Tribunal in its order dated 2.7.99 that the intervening period was to be regularised by grant of appropriate leave, no contempt is made out, Contempt proceedings are dropped. Notices are discharged.

(Dr. A. Vedavalli) Member (J)

(S.R. Adige) Vice Chairman (A)

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